

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 131
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 09.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Ashly Cherian and Ms. Anisha Mahajan, Advs.
for RP of Era Infra

For the respondent

Mr. Arijit Mazumdar and Mr. Dinesh Ajmani, Advs.
for SREI

Ms. Divyangna Malik, Mr. Nachiketa Vajpayee and
Mr. Deepak Prakash, Advs. in C.A. No.
199(PB)/2019

Mr. Atul Sharma, Mr. Vikram Babber and Mr.
Shanshank, Advs.

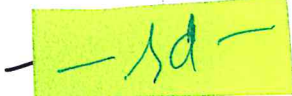
Mr. Shyam Padman, Mr. Jaimon Andrews, Mr.
Sandeep Thakur, Advs. for NIT

ORDER

On the request made by learned counsel for the parties, we
defer the order to 10.01.2020.

The Bench officer is directed to place the matter high up in
the list.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)